Charging of excess interest rates by banks

- 2956. SHRI B.S. GNANADESIKAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Nationalized Banks are charging excess interest and compounding penal interest, contrary to the apex court judgment in Ravindra's case and RBI circulars;
- (b) if so, the mechanism available for the borrowers to get speedy justice in the case of such an irregularities other than in the Debt Recovery Tribunals and Courts; and
- (c) if not, whether Government would consider setting up of arbitration to decide such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The interest rates on loans given by banks have been deregulated *vide* Reserve Bank of India (RBI) circular dated 18th October, 1994. However, RBI has stipulated that interest rates on loans by Commercial Banks up to Rs. 2 lakhs should not exceed their Benchmark Prime Lending Rate.

(b) and (c) With effect from 1st January, 2006 RBI has put in place a revised Banking Ombudsam scheme for redressal of grievances of banking customers. An independent Banking Codes and Standard Board of India has also been set up by the RBI in February, 2006 as an independent watchdog to ensure that banks deliver services in accordance with the code and stardards to which they have agreed. Further, in case of violation of its guidelines/rules/regulations, RBI initiates appropriate regulatory action against the erring bank.

Agreement between Government and Sterlite

- 2957. SHRI G. SANJEEVA REDDY: Will the Minister of FINANCE be pleased to state:
- (a) the progress on agreement between Government and Sterlite regarding issue of 5 per cent of shares to the employees on 1/3rd price, Rs. 16.37 of the share money of Rs. 49/- at the time of disinvestment;

- (b) whether the shares are issued to the employees; and
- (C) whether there is any move to increase the share from 5 per cent to 10 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The Question does not indicate the name of the company to which it pertains. Based on references to Sterlite and to Rs. 49/being the share money at the time of disinvestment, it is assumed that the Question relates to the strategic sale of Bharat Aluminium Company Limited (BALCO) to M/s Sterlite Industries (India) Limited, the Strategic Partner. In terms of the Shareholders Agreement signed between the Government and M/s Sterlite Industries (India) Limited, on 2nd March, 2001 the Government shall at its sole discretion, have the option of selling from its shares not more than 5% of the equity share capital existing as on date of the Agreement, to the employees of BALCO. Government has not taken any decision in this regard.

(b) and (c) In view of reply to part (a) above, do not arise.

License to micro financial institutions

†2958. SHRI SURENDRA LATH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that licenses have been issued to private bankers in the name of micro financial institutes for providing loans in agricultural sector:
- (b) if so, the total interest charged by them for providing loans in agricultural sector;
- (c) the total licenses issued by Reserve Bank of India and commercial banks till date;
- (d) whether any policy was announced regarding issuance of such licenses; and $\$
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

(b) Does not arise.

[†]Original notice of the question was received in Hindi.